

(b) by what time the plot-holders in this area are likely to get compensation for their land?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) No.

(b) It is not possible to say at this stage as to when this land will be acquired and compensation paid.

श्री नवाबसिंह चौहान : क्या यह भूमि मन् १९५९ व १९६१ में जो नोटिफिकेशन निकाले गये थे उनमें सम्मिलित थी अगर थी तो क्या वजह है उसको अभी तक एक्वायर नहीं किया गया और लोगों को मुआवजा नहीं दिया गया है ?

SHRI B. N. DATAR : The Notification was issued as per assurance given to this House, to acquire 34,000 acres of land. The Notification was issued on 13th November 1959. Part of the land, about 8,000 acres, is under the process of acquisition and therefore, this particular land is covered by the notification of 1959.

श्री नवाबसिंह चौहान : यह कवर तो होती है लेकिन मैं ने आप से यह पूछा था कि यह एक्वायर कर ली गई है या नहीं ? अगर नहीं की गई है तो क्यों नहीं की गई ? इसके साथ ही साथ यह भी बतलाने की कृपा करें कि क्या दिल्ली प्रशासन को सरकार ने कोई खास आदेश दिये हैं जिनके जरिये वह शेष जमीन को एक्वायर कर सके ?

SHRI B. N. DATAR : I would invite the hon. Member's attention to the detailed statement laid on the Table of the House by me on the 6th September 1961. Therein, I have given the information that is required and also the details of the processes of acquisition, so far as these 34,000 acres are concerned.

SHRI M. H. SAMUEL : On this portion of the land there have been a number of colonising projects. Does the hon. Minister's answer cover all these colonising projects also?

SHRI B. N. DATAR : If the hon. Member reads the statement that I have referred to, he will find that we have given priorities to certain categories of persons and associations.

SHRI B. K. GAIKWAD : The information that I wanted has partly been obtained. But I would like to know for what purpose this land is to be acquired and also if it is acquired, I want to know whether those now living there in so many *jhonpris* and *jhuggis* will be provided for.

SHRI B. N. DATAR : In some cases that can be done, but not in all cases.

कलकत्ते में पाकिस्तानी

*४०६. श्री राम सहाय : क्या गृह-कार्य मंत्रा यह बताने की कृपा करेगे कि :

(क) जैसा कि १९ अप्रैल, १९६२ के "हिन्दुस्तान" (एक हिन्दी समाचार-पत्र) में छपा है, क्या यह सच है कि कलकत्ते में तीन लाख पाकिस्तानी हैं ; और

(ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' हो, तो इस अंतः प्रवाह को रोकने के लिये सरकार ने क्या उपाय किये हैं अथवा करने का विचार रखती है और जो आ चुके हैं उनके बारे में क्या किया गया है अथवा करने का विचार है ?

†[PAKISTANIS IN CALCUTTA

*406. SHRI RAM SAHAI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact as is reported in the "Hindustan" (a Hindi newspaper) dated the 19th April, 1962, that there are 3 lakh Pakistanis in Calcutta; and

(b) if the answer to part (a) above be in the affirmative, what measures have been taken or are proposed to be taken by Government to check this influx and what has been done on

†[] English translation.

is proposed to be done about those who have already come?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बी० एन० दातार) (क) और (ख). सूचना एकत्रित की जा रही है और प्राप्त होने पर सभा पटल पर रख दी जायेगी।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B N DATAR): (a) and (b) The information is being collected and will be laid on the Table of the House when it is available]

श्री राम सहाय क्या मैं यह जान सकूंगा कि उन सब का बारे में जो गिकायत है कि ३ लाख वहां वे आये। ता ये लोग कितने समय के अन्दर आये क्या सरकार को इसके बारे में कुछ पता है ?

SHRI B N DATAR: I have seen the report to which reference has been made. My information is that it is exaggerated. We have got the figures of conviction in respect of a number of charges and these would show that this figure has been exaggerated beyond all limits. Persons numbering below 4,000 were arrested and convicted on account of violating the passport rules.

SHRI SURJIT SINGH: Is it not a fact that thousands of Pakistanis are working under the Calcutta Port Authorities and under the contractors working in the Port?

SHRI B N DATAR: Government have check-posts at a number of places and Government have alerted all those persons. All the same I may point out that the figures mentioned in the newspapers appear to be highly exaggerated.

SHRI B K P SINHA: Since the information that is being collected will be laid on the Table of the House, may I have information also is to the means of livelihood of these people, the kind of avocation of these people, how they are employed and how long

they are here and how long they are working and so on?

SHRI B. N. DATAR: Will all that be necessary in respect of persons who have violated the law?

SHRI N. SRI RAMA REDDY: The impression is that Pakistanis from East Pakistan have been infiltrating into this country all along the border in large numbers. Therefore, may I know if the Home Minister is taking adequate precautions to prevent such infiltration, or are they only taking action after the people have entered?

SHRI B. N. DATAR: Our law is strong enough and we have also got a number of check-posts on the border and the State Government and the Central Government are taking strong steps to prevent such infiltration.

SHRI B K P SINHA: Sir, I would like to clarify my last question. The law may be strict, but I want to know out of this number of 3 lakhs—it may be less, may be 1 lakh—who are now in India and in Calcutta, what their avocation is, how they are employed, whether they are getting employment legally and they are living here legally and so on. This is very important.

SHRI B N. DATAR: It is a large question that the hon. Member is asking, since we are asked to find out the types of professions these persons who have violated the law are following. The enquiry will be very extensive.

SHRI A B VAJPAYEE: Sir, there is a contradiction in what the hon. Minister has just now stated. He said that the information was being collected. And then he said that the figures that had appeared in the papers were highly exaggerated. May I ask whether the Government have got their own figures; if not, how can the hon. Minister be in a position to say that the figures that appear in the newspapers are highly exaggerated?

SHRI B N DATAR: In order to correct the impression, I have the figures with regard to the arrests and

convictions between July 1961 and February 1962. The figure of the arrests was below 4,000, about 3,700. I gave the figure and it shows that the figure of 3 lakh is an extremely exaggerated one.

SHRI FARIDUL HAQ ANSARI. In view of the fact that very bitter anti-Indian propaganda is being conducted and also there is concentration of Pakistani forces on the border, may I know why the Government is taking so much time in making these enquiries about the Pakistanis who are here in India?

SHRI B N DATAR. The Government have got these figures of arrests and convictions before them. The first news appeared in a Hindi newspaper and immediately we contacted the West Bengal Government and collected all the information.

SHRI A D MANI. From the way the hon. Minister has been answering, am I right in inferring that there is no effective control over Pakistani immigration into Bengal? Can the hon. Minister give an assurance that the control is effective?

SHRI B N DATAR. I have already stated that the law is strong enough. We have got a number of check-posts and we are taking special action for the purpose of arresting those who violate the laws.

SHRI JAI NARAIN VYAS. May I know whether the Pakistanis referred to in the answer include minorities also?

SHRI B N DATAR. They are both, Hindus and Muslims.

SHRI NIREN GHOSH. In view of the fact that among the persons who are supposed to be Pakistanis, it has been found, there are many stateless persons, that is, citizens neither of India nor of Pakistan. May I know how many such persons, stateless persons, are there amongst those who are supposed to be Pakistanis?

SHRI B N DATAR. Let the hon. Member put a specific question about the alleged stateless persons.

SHRI BHUPESH GUPTA. One point about the port was mentioned. Is it not a fact that these Muslims who work in the port are extremely useful and even though they may be Pakistanis, they have been working for many many years and that they are entitled to continue to do their work and that any attempt to persecute them or to put them in the category of the undesirable would be disastrous from every point of view, including the running of the port?

SUPR. B N DATAR. That is a question of interpretation, Sir.

EXCAVATION OF ANCIENT MONUMENTS IN JAMMU PROVINCE

*407 **SHRI KRISHAN DUTT.** Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state

(a) the ancient monuments in Jammu Province recently excavated by the Archaeological Department of the Government of India,

(b) what steps have so far been taken for the preservation of the said monuments; and

(c) whether there is any proposal under Government's consideration to take steps to preserve ancient monuments which are at present lying neglected there?

THE DEPUTY MINISTER IN THE MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS

(DR. MONO MOHAN DAS)

(a) A statement is laid on the Table of the House.

(b) Repairs are carried out according to the requirements of individual monuments.

(c) Yes, Sir. Monuments which after inspection are found to be of sufficient archaeological, architectural and historical importance will be taken over.

STATEMENTS

Name of Monument	Locality
<i>District Kathua</i>	
1. Visvesvara Cave temple and other cave temples	Basohli